

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH FRIDAY 'A' NEW DELHI**

**(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT  
AND  
SHRI AMIT SHUKLA, JUDICIAL MEMBER**

**ITA No. 2258/Del/2019  
Assessment year 2009-10**

Udhyan Merchandise Pvt. Ltd., 108, Ansal Bhawan, 16, KG Marg, New Delhi. (PAN: AAACU3045L)	vs	ACIT, Circle-27(1), New Delhi.
(Appellant)		(Respondent)

**Appellant by: Shri V.K. Jain, CA**

**Shri Vikash Singh, CA**

**Respondent by: Shri M. Baranwal, Sr. DR**

**Date of hearing : 20.11.2020**

**Date of pronouncement : 20.11.2020**

**ORDER**

**PER G.S. PANNU, VICE PRESIDENT**

This appeal by the assessee is directed against the order of learned CIT(A)-9, New Delhi dated 10.12.2018 and pertains to assessment year 2009-10.

2. The learned counsel for the assessee, vide letter dated 30th October, 2020 received through email, has requested for withdrawal of the appeal filed by him

and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 20<sup>th</sup> November, 2020.

Sd/-

**(AMIT SHUKLA)**  
**JUDICIAL MEMBER**

Sd/-

**( G.S. PANNU )**  
**VICE PRESIDENT**

**‘GS’**

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar